

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. 169/93

Dated: 9-3-94

Shri S.P.Kulkarni counsel for the applicant,
Shri S.S.Karkera for Shri P.M.Pradhan for the
respondents.

Shri Karkera produces in the court today
a copy of the order dated 4-3-94 permitting the
applicant to cross E.B. in the scale of Rs. 1400-40-
1800-EB-2300 w.e.f. 1-12-91. Counsel for the
applicant concedes that ^{the main} relief had been granted
by the respondent ^{at} but ^{the} respondents ought ^{also} to
provide the consequential benefits to the applicant
within a time bound period. The O.A. ~~is~~ therefore,
disposed with the following orders:-

Application disposed of since it is infructuous.
However, the respondents are directed to
grant the consequential benefits by way of
arrears of pay and allowances to the
applicant within two months from today.

No order as to costs.

M.R. Kolhatkar

(M.R.Kolhatkar)
Member(A)